CENTRAL ADM IN ISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A.NO.272/95

New Delhi, this the 8th day of November, 1995

Hon'ble Shri N.V. Krishnan, Acting Chairman Hon'ble Smt. Lakshmi Swaminathan, Member (Judicial)

Shri R.S. Ghugtyal, s/o Shri Prem Singh Ghugtyal, R/o 331, Delhi Administration Flats, Ashok Vihar, Phase-IV, New Delhi.

... Applicant

By Advocate: Shri D.R. Gupta
Vs.

- Lt. Governor of Delhi, Raj Niwas Marg, Delhi.
- The Chief Secretary, Govt. of National Capital Territory of Delhi, 5, Sham Nath Marg, Delhi.
- 3. The Commissioner-cum- Secretary(Education), Govt. of N.C.T. of Delhi, Old Secretariat, Delhi.
- 4. Director of Education, Govt. of N.C.T. of Delhi, Delhi.

.. Respondents

By Advocate: None

ORDER (DRAL)

Hon'ble Shri N.V. Krishnan, Acting Chairman

The applicant is aggrieved by the men non

Warden from 1.3.82. He has, therefore, made a representation with the commissioner-cum-Secretary, Education Department. On our direction, the applicant filed an additional affidavit stating that the other staff of the Hostel have been paid Govt. pay

scales from the date the Hostel was taken over. On 6.7.95, the learned counsel for the applicant submitted that he would be satisfied if the respondents are directed to dispose of the pending representations.

- Despite service of the notice, neither any reply 2. has been filed by the respondents nor anyone has put in appearance for them, though this case has been onlied twice today.
- We are of the view that this is a case where the respondents are to consider the representation filed by the applicant and to give a suitable reply, by way of a speaking order.
- In the circumstances, we dispose of the U.A. with a direction to Respondent 2 and 3 to consider the representations enclosed with the O.A. within a period of four months from the date of receipt of this order and give a suitable speaking reply to the applicant in accordance with law. The applicant is also permitted to submit a copy of this OA itself to third respondent to facilitate this process, within a period of two weeks from today. The O.A. is disposed of. We also made clear that it is open to the applicant to seek further redress if he is not satisfied with the actions of the respondents. 8/11/57

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(SMT. LAKSHMI SWAMINATHAN) MEMBER(J)

(N.V. KRISHNAN) ACTING CHAIRMAN

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